

ment had taken necessary action to help the affected people. An amount of Rs. 25,000 00 was placed at the disposal of the District Collector, Trichur for distribution of rice, tapioca etc. in the district in connection with cholera relief work.

Vamsadhara Project

2686. Shri Satyanarayana: Will the Minister of Irrigation and Power be pleased to state the present position of the construction of the Vamsadhara Project in Andhra Pradesh?

The Minister of Irrigation and Power (Dr. K. L. Rao): The Vamsadhara project consists of an anicut at Neradi with a high level canal on the right side and a masonry dam at Gotta 22 miles lower down with two low level canals, one on each side.

To the end of March, 1965, nearly 6 per cent earthwork in foundation and about 8 per cent of R.C.C. work on the barrage at Neradi have been completed.

Divisibility of Joint Houses

2681. Dr. B. N. Singh: Will the Minister of Works and Housing be pleased to refer to the reply given to Unstarred Question No. 2506 on the 22nd April, 1965 and state:

(a) whether any yard-tick has been laid down for partitioning a house jointly owned by a Government servant in Delhi/New Delhi with a view to determining its feasibility to make it fit for an independent residence;

(b) if so, the broad details thereof;

(c) the number of Central Government employees who have nominal shares in houses belonging to Hindu undivided families and are being charged exorbitant rent under F.R. 45-B on the grounds that the houses can be divided as declared by the Director of Estates;

(d) whether any representations have been received from the Government employees against the hard-

ships caused to them by enforcing divisibility of the joint houses; and

(e) if so, the action Government propose to take in the matter?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No.

(b) Does not arise.

(c) 53 Central Government employees occupying Government accommodation have shares in Hindu undivided family houses in Delhi/New Delhi. The extent of share differs in each case. Rent under F.R. 45-B or pooled standard rent under F.R. 45-A, whichever is higher, is being charged from these employees in accordance with the existing rules. These rents are about half the normal rent.

(d) Yes.

(e) The representations are being dealt with on merits and in the light of fresh facts supplied, if any.

Vithalbhai Patel House

2682. Shri Lakshmi Bhawan: Will the Minister of Works and Housing be pleased to state:

(a) the number of flats that have been occupied so far by the M.Ps. in the Vithalbhai Patel House;

(b) the number of flats allotted to other persons, if any; and

(c) the number of flats that are lying vacant at present?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) During the current session of Parliament 22 M.Ps. asked for accommodation in the Vithalbhai Patel House and all of them were offered allotment. However, only 2 of them accepted the accommodation and are now in occupation of 11 suites, 7 M.Ps. did not reply to the offer and another 7 did not accept the offer.

(b) 70.

(c) 3.